

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2373
ANSWERED ON:10.03.2000
EXEMPTION TO NGOS FOR CYCLONE AFFECTED AREAS IN ORISSA
CHANDRAKANT BHURAO KHAIRE;SADASHIVRAO DADOBA MANDLIK

Will the Minister of FINANCE be pleased to state:

- (a) whether a number of NGOs have applied for income-tax exemption u/s 80G for the Super Cyclone affected areas of Orissa;
- (b) if so, the details of the NGOs provided exemption;
- (c) the names of NGOs applied for such exemption in Delhi circle during January 2000 and are pending;
- (d) the reasons therefor; and
- (e) the time by which these are likely to be cleared?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V.DHANANJAYA KUMAR)

(a) & (b) : Exemption under section 80G is allowed by the Commissioners of Income-tax, all over India. CBDT does not maintain any centralised information on the subject.

(c), (d) & (e) : No NGO applied for exemption u/s 80G in January, 2000. However, after the cyclone, the following NGOs in Delhi applied for and were granted approval u/s 80G of the Income-tax Act:-

(i) Aruna Abhay Oswal Trust.

(ii) Orissa Cyclone Relief Reconstruction Fund.

(iii) We Care.